

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 6(ND)15
CA. NO.

CORAM:


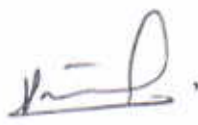
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2016 AT 02.00 P.M**

NAME OF THE COMPANY: M/s. Raj Kumar Giri V/s. M/s. Integrated Envirotech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHREY CHATHRY	ADV	PETITIONER	
2.	ANIMESH SINHA	ADV	RESPONDENT	
3.	TANIMA GIAUR	ADV	ORDER	

Mr. Animesh Singh, who is present on behalf of the respondent, submits that on account of shifting of their office they would require another 30 to 40 days time to provide the relevant documents to the valuer. The respondents' request appears to be yet another dilatory tactic adopted by them to thwart and delay a justifiable exit to the petitioner. This is not only grossly unfair to the petitioner but even amounts to wasting the time of this Bench.

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2. The Respondents are only being granted one week's time to file all the relevant documents in court upon which these shall be sent to the valuer.
3. R2 is directed to be present in person on the next date of hearing.
4. Re-notify this case on 01.08.2016 at 2.00 p.m.

Sdk

(Ina Malhotra)
Member Judicial

Sd/-

(R. Varadharajan)
Member Judicial